

The question really concerned is with that portion of vocational education which is based on computer, computer use, computer skill, which is immediately able to give him a job. That is the essence of the question. The answer which I have given only pertains to that point.

Reconstitution of Boards of Directors of Air India and Indian Airlines

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*46. SHRIMATI GEETA MUKHERJEE :
SHRI INDRAJIT GUPTA :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Boards of Directors of Air India and Indian Airlines have been reconstituted recently;

(b) if so, the names and other details of the members of each of these two Boards; and

(c) what are the objectives of adopting an entirely new concept in the reconstitution of these Boards ?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI JAGDISH TYTLER) : (a) Yes, Sir.

(b) A statement giving the names and designations of the members of the Boards of Air India and Indian Airlines, constituted on the 25th September, 1986 is given below.

(c) Keeping in view the latest policy guidelines of the Government to induct scientists, technologists and senior reputed industrialists, members of the Boards include those who have acquired expertise in management, finance and industry. In accordance with the guidelines, there is only one representative of the Ministry in each Board. Airline Management is expected to gain greater efficiency as a result of induction of such persons.

Statement

Air India		Indian Airlines	
1. Shri Ratan Tata Chairman, Tata Group.	— Chairman	1. Shri Rahul Bajaj Chairman, Maharashtra Scooters Ltd.,	— Chairman
2. Shri Sadanand Shetty CMD, Vijaya Bank.	—Non-official Director	2. Shri Rusi Modi Chairman, TISCO.	—Non-official Director
3. Dr. Dharani Sinha, Principal, Administrative Staff College, Hyderabad.		3. Dr. Pratap Reddy Chairman, Applo Hospital.	
4. Shri Vivek Bharam, M.D., DCM Toyota.		4. Shri Y.C. Deveshwar Chairman. Welcome Group.	

Air India		Indian Airlines
5. Shri Arun Nanda, Rediffusion, Bombay.		5. Dr. Francis Meneses, Director, Tata Inst. of Management Training.
6. Financial Advisor, Department of Civil Aviation.	—Ex-officio Director	6. Smt. Ritu Nanda, (A Woman Entrepreneur)
7. Managing Director, Air India.	„	7. Shri Z.G. Rangoonwala.
8. Commercial Director, Air India.	„	8. Financial Adviser, Department of Civil Aviation.
9. Chairman, International Airports Authority of India.	„	9. Managing Director Indian Airlines,
10. Managing Director Indian Airlines.	„	10. Chairman, National Airports Authority.
		11. Managing Director, Air India.
		12. Director General, Tourism.

SHRIMATI GEETA MUKHERJEE : Sir, after the formation of these two Boards, it has been widely commented that for all practical purposes, the Civil Aviation Industry has been entrusted to the private sector. A question also arises as to whether this is a prelude to privatisation of the public sector. Now, from the answer given—a statement has been laid on the table about the formation of these two Boards—it shows that out of 12 non-official Directors including the two Chairmen and the six people are from

the big industrial houses. The Air India is being chaired by Shri Ratan Tata. The answer says that the Airline Management is expected to gain greater efficiency as a result of induction of such persons. May I know whether it is a fact that Shri Ratan Tata of the Tatas, that Company, has actually almost liquidated the famous Empress Mill, which was one of the earliest mills in the country by throwing out 11000 workers—Do you mean that that is the greater efficiency? Then the—NELCO headed by

the same Tatas almost went the same way. So, if this is the person who has been put in charge of the Air India, then is it a fact that the greater efficiency will be guaranteed by the induction of such persons? You have gone so far. Not only you have taken 6 persons from the big industrial houses, even the woman entrepreneur you have taken is related to another Monopoly house Escorts—of course, I have nothing personal against her. But she also has become an entrepreneur by virtue of being connected with the Escorts. May I know what are the criteria on the basis of which these persons have been taken, particularly Mr. Ratan Tata?

SHRI JAGDISH TYTLER : I would, first of all, like to answer the first query that the Hon. Member asked. There is no question of privatisation. Secondly, in the Board of Air India there are two industrialists. Besides them, there is one banker, one management specialist, one advertising—cum-publicity expert. Out of the total of ten members on the Board of Air India, there are five non-official members, while the remaining five are experts in civil aviation. I would like to answer about Indian Airlines also. In the Board of Indian Airlines, there are two industrialists. Again, besides them, there are two professionals in management who are chief executives, one is a medical specialist who is also incorporated in professional management of a service industry. Out of the twelve members of the Board, of the Indian Airlines, five are experts in civil aviation, including the two chief executives of I.A. and A.I. who are reputed fliers. As far as handing over everything to the Board is concerned, it is not true. I am still the Minister. Every thing must pass through me... (*Interruptions*). Let me answer. The Minister is ultimately responsible. It is the Civil Aviation Ministry which is to decide. We have got these people in strictly on the basis of the guidelines which were given by the Government of India.

SHRIMATI GEETA MUKHERJEE : Your guidelines are very interesting. Your guidelines do not mention even the name of workers. Despite all your loud talk about workers' participation, in the management, may I say that your guidelines are minus

the workers because none of their representatives is on the two Boards.

SHRI JAGDISH TYTLER : That is something that I could consider.

SHRIMATI GEETA MUKHERJEE : What is that?

SHRI JAGDISH TYTLER : Representation of workers. This has been brought to my notice. Next time I will keep this in view. The workers should be represented. I am with them.

SHRI S. JAIPAL REDDY : By that time, Air India will have become sick.

SHRI JAGDISH TYTLER : Air India is doing better.

SHRI S. JAIPAL REDDY : Like NELCO of Tatas, Air India also will go sick.

SHRI JAGDISH TYTLER : I am not interested in anything else. I am interested in Air India, and as long as Air India runs, it is all right. And I will make sure that Air India runs.

SHRI INDRAJIT GUPTA : This is not the first time that the Chairmanship of Air India or Indian Airlines is entrusted to some representative of big business houses. I remember the days when Shri Bharat Ram was Chairman of the Indian Airlines and, of course, Mr. J. R. D. Tata, for many many years, was Chairman of the Air India. We have not been told anything about the experience at that time, whether having such people there obviously raised the efficiency and performance of these Airlines. We do not know anything about it. Later on, they were dropped. But now they are being brought back again, the other people from the same category. What I want to know is this. I do not know whether my young friend is competent to answer this. At least when they make a particular selection—of course, I am totally opposed to this idea of wholesale privatisation of the management of public sector undertakings—should they not be careful to see that at least they are

not such persons who are connected with companies which have literally been accused of large scale evasion of taxes and where raids have been carried out by the enforcement agencies of the Finance Ministry. Both Mr. Rahul Bajaj and Mr. Ratan Tata are involved. If Government go on doing this kind of thing, will it not have a demoralising effect on their own administration? One wing, one department, is carrying out raids against these people for violation of tax laws and another department of the same Government is rewarding those people by making them Chairmen of public sector enterprises. What kind of guidelines did you have? You may say that there is some specific expertise and so on which will help them to work well. They must have some specific expertise in evading tax also for which they have been caught. At last make your selection with some consideration for your colleagues in the Ministry and other Departments who are taking action against them while you are rewarding them by giving them important public sector enterprises to manage. Don't you think that this is a strange thing? Kindly tell us why your choice was particularly attracted by this type of people. Otherwise tomorrow Mr. L. M. Thapar will be rewarded by making him the Chairman of some bigger public sector undertaking. What is your idea? You have to tell us this and convince the country and the public.

SHRI JAGDISH TYTLER : I have already answered that.

(Interruptions)

AN HON. MEMBER : Why double standard is being followed?

(Interruptions)

SHRI JAGDISH TYTLER : I am prepared to answer you. It is the Government's choice and nobody else's choice. I have followed strictly the guidelines which have been laid down. I again insist on it.

SHRI BASUDEB ACHARIA : What are the guidelines?

(Interruptions)

SHRI JAGDISH TYTLER : In my first answer I had just read out the guidelines

of the Government. According to that we have taken these people in the Board.

(Interruptions)

SHRI INDRAJIT GUPTA : I did not challenge the guidelines at this stage. I said, even within the framework of these guidelines, whether one agrees on them or not—you have said that it is your Ministry's choice—why must your choice fall on people who are manifestly not honest, in their business dealings? You must reply to that.. (Interruptions).

SHRI JAGDISH TYTLER : I don't know what they are referring to, they are just saying it.

(Interruptions)

SHRI INDRAJIT GUPTA : You ask Mr. Vishwanath Pratap Singh, the Finance Minister. He will tell you.

(Interruptions)

SHRI JAGDISH TYTLER : How can I take your accusations to be right?

The court is to decide. Let the court decide what they want to decide.

SHRI S. JAIPAL REDDY : You allow a Half-an-Hour discussion on this subject Sir.

[Translation]

SHRI GIRDHARI LAL VYAS : Mr. Speaker, Sir, just now an Hon. Member has told that Shri Tata and Shri Bharat Ram had been the Chairmen of these Undertakings earlier too. I would like to know from the Hon. Minister whether Air India and Indian Airlines earned profit or sustained loss during their tenures?

According to my information, the Undertakings suffered loss during their tenures and it was because of this that they were dropped. Why then have you offered them these important posts when a number of companies are today running in loss due to their mismanagement and are on the verge of closure? Why have you handed over the

management of these reputed undertakings to these people who are already known for mismanagement ?

My third supplementary is whether some irregularities have come to notice after they took over the management of these undertakings or are they running as before ?

[English]

DR. V. VENKATESH : He has not replied. You please allow half-an-hour discussion.

[Translation]

MR. SPEAKER : Has the reply been given ?

[English]

SHRI JAGDISH TYTLER : Sir, I have said that I have strictly followed the guidelines and I stick to it.

(Interruptions)

[Translation]

MR. SPEAKER : I could not hear.

[English]

SHRI BASUDEB ACHARIA : You allow half-an-hour discussion on this.

AN HON. MEMBER : Sir, the Minister must at least answer the question. It is a major issue concerning the public sector undertakings.

PROF. MADHU DANDAVATE : Sir, the Minister has not been able to hear the question properly. Will he repeat the question ?

MR. SPEAKER : I have heard the question but I have not heard the answer.

[Translation]

Let him give the answer.

SHRI BASUDEB ACHARIA : Vyasji, put your question again.

SHRI GIRDHARI LAL VYAS : I have already put my question. Let him reply to it.

[English]

SHRI C. MADHAV REDDI : You allow half-an-hour discussion on this.

MR. SPEAKER : Let us hear the answer.

SHRI JAGDISH TYTLER : Sir, I have already answered that I have followed strictly the Government guidelines.

WRITTEN ANSWERS TO QUESTIONS

[Translation]

Proposal to set up sports schools and colleges

*47. SHRI HARISH RAWAT : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether there is a proposal to set up sports colleges and sports schools in some parts of the country during the Seventh Five Year Plan; and

(b) if so, the places in various States where such institutions will be set up ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI MARGARET ALVA) : (a) and (b). Although there is no scheme under the consideration of the Government of India for the setting up of sports schools and colleges as such in the country, some States have already set up Sports Schools and are supporting them. The Central Government has, however, in operation certain other schemes for spotting and nurturing of talent among students in the field of sports which are as under :

(i) The scheme of Sports Authority of India of adoption of schools for sports training.